- (c) whether the exhibition of this film is banned in the State of Punjab; and
- (d) if so, whether Government propose to ban this film throughout India?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (c) Yes, Sir.

- (b) Rs. 50,000 (Rupees Fifty thousand).
- (d) In view of some representations received from Sikh individuals/Associations, Government have forwarded all objections and directed the Central Board of Film Censors to review the film in the light of objections under Rule 33(2) of the Cinematograph (Censorship) Rules, 1958. A decision will be taken after the Board has submitted its report, as provided under the rules

MIGRATION CERTIFICATES FOR NON-MUSLIMS OF SIND

*630. SHRI JAIRAMDAS DAULATRAM: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the present procedure for enabling non-Muslims residing in Sind who want to migrate permanently to India and secure migration certificates from India's High Commissioner in Pakistan involves a delay of several months before the migration certificates are issued; and
- (b) the details of the procedure if the applications for the certificates are initiated by the applicant himself in Pakistan with our High Commissioner and if it is initiated by his relatives in India?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH!: (a) and (b) A statement describing the procedure followed in granting migration certificates is laid on the Table of the House (See below.) Although every effort is made to deal expeditiously with applications for migration, considerable time is unavoidably taken to complete the various formalities which are considered essential.

STATEMENT

- A migration Certificate is issued after completion of a number of formalities. In respect of applications made in Pakistan, the applicant is required to submit:
 - (i) an affidavit from any of his Indian relatives to the effect that his maintenance consequent upon his migration to India would be assured, along with his application which should be in triplicate on a prescribed form.
 - (ii) A certificate from the Fan-chayat or the Association concerned of the minority community to the effect that the applicant is a *bona-fide* member thereof.
 - (iii) An undertaking that the applicant would not claim any relief or rehabilitation benefit from the Government after arrival in India.
- 2. In regard to migration proceedings instituted by the applicant's relatives in India, the Ministry usually asks the relatives concerned to file the affidavit referred to in para (1) above, which is sent to the Mission for necessary action. The Mission then sends out a call letter to the intending migrant to file his application and complete the rest of the formalities
- 3. On receipt of the completed application, the Mission sends the affidavit and a copy of application to the State Government concerned for verification of the particulars of the deponent sponsoring the applicant and the rest of the details mentioned in tl\e application, with a copy to the Ministry. The State Government thereafter conveys its recommendation to the Ministry who in turn authorise the Mission to issue the Migration certificate. The Mission conveys the orders to the applicant. The applicant is instructed to file four additional copies of photographs and deposit one rupee for every migration certificate to be issued.

DISCONTINUANCE OF AUXILIARY CADET CORPS

- *631. SHRI JAGAT NARAIN: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government have received some suggestions for the dis-

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- (b) whether it is a fact that the desired purpose of this corps has not been achieved;
- (c) whether the State Education Ministers have also given their suggestions in this regard; and
- (d) if so, what is the reaction of Government to these suggestions?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) The Auxiliary Cadet Corps Scheme ceased to exist in 1965-66 when it was replaced by the physical education programme of the National Fitness Corps as recommended by the Kunziu Committee.

- (b) No. Sir.
- (c) No, Sir.
- (d) Does not arise.

UNIVERSAL EXHIBITION OF PICTURES

*632. SHRIMATI SARLA BHA-DAURIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether Government have assessed the social effect of exhibition of films which depict premarriage pregnancy like the film entitled "Shagird'?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): It is the totality of moral and social message of a film as a whole on the audience, which is taken into consideration by the Board of Film Censors at the time of deciding whether a film should be granted a 'U certificate or 'A' certificate and not just an incident like pre-marriage pregnancy. The incident of pre-marriage pregnancy as depicted in the film "Shagird" was moral, serious and chaste enough to warrant grant of a 'U' certificate and the Board of Film Censors accordingly granted a 'IP certificate to this film.

DISMISSAL OF WORKERS IN BANGALORE AND KANPUR DIVISIONS OF H.A.L.

849. SHRI BANKA BEHARY DAS: Will the Minister of DEFENCE be pleased to state:

(a) whether any industrial dispute is pending regarding the dismissal* of some in the Bangalore and Kanpur workers Divisions of H.A.L.;

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- (b) if so, what is the cause of this dismissal; and
- (c) whether conciliation in the matter by the State Labour department has been completed and if so, what is the result of the conciliation?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Yes,

- (b) Gross indiscipline in connection with the strikes launched by the Labour Unions at Kanpur and Bangalore in September, 1966 and November, 1966 respectively.
- (c) A Conciliation Board set up by the Government of U.P. in connection with the strikes launched by the Division failed to bring about a settlement. The Board submitted its report to the U.P. Government and the matter is pending with them. The case of dismissed employees of Bangalore Division are pending before the Industrial Tribunal, Bangalore for approval of action taken, as required under Section 33(2) of the Industrial Disputes Act.

850. Transferred the ISth to March. 1968.1

NAVAL TRAINING ESTABLISHMENT AT PARADEEP

- B. C. PATTANAYAK: 851. SHRI Will the Minister of DEFENCE be pleased to state:
- (a) whether there is any proposal under Government's consideration to establish a naval training establishment at Paradeep;
 - (b) if so, when it is likely to be set up; and
 - (c) if not, what are the reasons thereof?

THE MINISTER OF STATE (DEFENCE PRODUCTION v IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) and (b) The proposal for the establishment of a naval training school at Paradeep is still